## NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

## <u>I.A. No.528 of 2021 in</u> <u>Company Appeal (AT) (Ins) No.166 of 2021</u>

## **IN THE MATTER OF:**

Aashray Social Welfare Society & Ors. ... Appellants

Versus

Saha Infratech Pvt. Ltd.

...Respondent

For Appellants: Shri Raghvendra Bajaj, Shri Agnish Aditya and Shri Jishnu Chowdhary, Advocates

For Respondent: None

## <u>ORDER</u> (Virtual Mode)

**25.03.2021** Heard Counsel for the Appellants. Perused the Application - I.A. No.528 of 2021. It is stated that after the Orders of this Tribunal dated 8<sup>th</sup> March, 2021 where in para – 7, this Tribunal had recorded that the Adjudicating Authority (National Company Law Tribunal, New Delhi Bench) was being requested to urgently appoint another IRP within 10 days, the IRP has still not been appointed.

The Application shows that Adjudicating Authority was apprised of the Order on 10.03.2021 and Adjudicating Authority took up the matter and heard the issue on 12.03.2021 and reserved it for Judgement.

The Application then mentions in para - 5 as under:-

"Although this Hon'ble Appellate Tribunal had directed the Ld. Adjudicating Authority to appoint an IRP within ten days, however no such Order has been passed till date although the said period of ten days has come to an end on 18<sup>th</sup> March, 2021. The IRP Application is still reserved for Orders and the Corporate Debtor is still continuing without any IRP."

The Adjudicating Authority has heard and appears to have reserved the Orders. As such, we are unable to accept the prayer that we should appoint the IRP.

The Application - I.A. No.528 of 2021 stands disposed of.

[Justice A.I.S. Cheema] Member (Judicial)

[Dr. Alok Srivastava] Member (Technical)

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